

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
KOLKATA-PATNA 'e-COURT', KOLKATA  
[Hybrid Court Hearing]**

**Before Shri Duvvuru RL Reddy, Vice-President (KZ)**

**I.T.A. No. 702/PAT/2024  
Assessment Year: 2010-2011**

***Jawaharlal Jha,.....Appellant  
Imlichatti, Amgola,  
Muzaffarpur,  
At present residing at 1<sup>st</sup> Floor,  
Sita Bhawan P.O. GPO,  
P.S. Gandhi Maidan, Bihar-853202  
[PAN:AEWPJ3861JJ]***

**-Vs.-**

***Income Tax Officer,.....Respondent  
Ward-1(1), Muzaffarpur,  
Bihar***

**Appearances by:**

*Shri D.V. Pathy, Sr. Advocate, appeared on behalf of the  
assessee*

*Shri Ashwani Kumar Singal, JCIT, appeared on behalf  
of the Revenue*

**Date of concluding the hearing: June 23, 2025**

**Date of pronouncing the order: June 26, 2025**

**O R D E R**

The present appeal is directed at the instance of assessee against the order of Id. Commissioner of Income Tax (Appeals), National Faceless Appeal Centre (NFAC), Delhi dated 30<sup>th</sup> September 2024 passed for Assessment Year 2010-11.

2. The assessee-appellant has submitted a letter dated 11<sup>th</sup> June, 2025 stating that the assessee has already gone into Direct Tax Vivad Se Vishwas Scheme, 2024 ('DTVSVS 2024' Scheme) by filing Declaration in Form No. 1 and has received Form 2 from the Competent Authority intimating approval of petition filed under the DTVSV Scheme, 2024 and therefore, prayed before the Bench that the assessee may be allowed to withdraw this appeal.

3. On the other hand, ld. Departmental Representative did not oppose to withdraw the appeal.

4. I have heard the ld. Departmental Representative and perused the material available on record. By considering the totality of the facts and circumstances of the case, I dismiss the appeal of the assessee as withdrawn with the liberty to the assessee to get the appeal revived by filing necessary miscellaneous application if the assessee is not successful in the VSVS-24, for any reason, whatsoever.

**5. In the result, the appeal of the assessee is dismissed as withdrawn.**

Order pronounced in the open Court on 26/06/2025.

Sd/-  
**(Duvvuru RL Reddy)**  
**Vice-President (KZ)**

***Kolkata, the 26<sup>th</sup> day of June, 2025***

*Copies to :(1) Jawaharlal Jha,  
Imlichatti, Amgola,  
Muzaffarpur,  
At present residing at 1<sup>st</sup> Floor,  
Sita Bhawan P.O. GPO,  
P.S. Gandhi Maidan, Bihar-853202*

- (2) Income Tax Officer,  
Ward-1(1), Muzaffarpur, Bihar*
- (3) CIT(Appeals), NFAC, Delhi;*
- (4) CIT - , Patna;*
- (5) The Departmental Representative;*
- (6) Guard File*

*TRUE COPY*

*By order*

*Assistant Registrar,  
Income Tax Appellate Tribunal,  
Kolkata Benches, Kolkata*

***Laha/Sr. P.S.***